

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:194
ANSWERED ON:24.08.2007
DRINKING WATER SCHEMES
Dhumal Prof. Prem Kumar;Owaisi Shri Asaduddin

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the criteria adopted by the Union Government for allocation of funds under drinking water schemes to the States;
- (b) whether there is lack of coordination between the States and the Centre in regard to implementation and utilization of financial assistance being provided to the States; and
- (c) if so, the steps taken/being taken by the Government for better coordination with the States thereon?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DR. RAGHUVANSH PRASAD SINGH)

(a) to (c) A statement is laid on the Table of the House.

Statement referred to in reply to Lok Sabha Starred Question No. 194 to be answered on 24.8.2007

(a) The criteria adopted for different components of centrally sponsored Accelerated Rural Water Supply Programme (ARWSP) are:-

(i) State-wise allocation under ARWSP (Normal) is made by taking into account rural population, number of NC/PC habitations, geographical condition and water quality problem. The components for weightage and percentage points are as:

Weightage for Percentage (%)

Rural Population 40

States under DDP, DPAP, HADP & 35
special category hill States
in terms of rural areas

Not Covered/Partially Covered 15
villages (at 2:1 ratio)

Quality affected villages 10

Total 100

(ii) The inter-state allocation of ARWSP (DDP) funds is determined in proportion to the number of no safe source habitations existing in the DDP areas of the State. The components for weightage and percentage points are as:

Weightage for % age points

Proportionate rural population in DDP blocks 40

NC/PC habitations (at 2:1 ratio) 35

(iii) For ARWSP (Calamity), no allocation is made to the States. These funds are released to the States taking in account the report of the State Government, the damage caused to the identified rural drinking water supply sources and systems and the funding needed to bring these back to their original condition.

(iv) Funds under Sub-Mission on Water quality are allocated to States as per the weightage criteria - Arsenic = 35%, Fluoride = 35%, Salinity = 15%, Nitrate = 5%, Iron = 5% and Multiple problems = 5%.

(b) & (c) No, Sir. The funding pattern of ARWSP itself ensures co-ordination, wherein both the Centre and State have 50:50 share. For Sub-mission projects, the Center State share is 75:25. Besides, for better co-ordination, the Government of India conducts Quarterly Review meetings with all States in which detailed analysis of performance is made, along with discussions on removing bottle necks in implementation. An Annual State Ministers` Conference is also held to discuss the policies, problems, new ideas and successes in each State. A representative of the Department of Drinking Water Supply is also a member of the State Level Scheme Sanctioning Committee. Financial and physical progress of various programmes of the Department are reviewed through monthly progress reports and field visits by Area Officers of the Ministry. Regular review meetings, analysis of monthly progress reports, correspondence with the States for timely and optimal utilization for funds are also measures undertaken to improve co-ordination.